

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CP No. 46/Chd/Pb/2024

IN THE MATTER OF:

Rajan Singla

...

Petitioner

Versus

Umesh Developers Pvt. Ltd. & Ors

...

Respondents

Under Section: 241-242, CA 2013

Order delivered on 14.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner

: Mr. Viren Sharma with Mr. Pardeep Singh,
Advocates

ORDER

Heard the submissions made by the learned counsel for the petitioner. The affidavit of the petitioner is defective as it has certain blanks. Learned counsel for the petitioner is directed to file fresh affidavit and send copy of the Section 240-242 application by Speed Post, the acknowledgment of which be filed before the next day of hearing. Let this matter be posted on 26.07.2024.

Sd/-

**(L. N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**